

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
STARRED QUESTION NO. *7
TO BE ANSWERED ON 25.04.2016

ILL-TREATMENT WITH JARAWAS

*7. DR. SANJAY JAISWAL:

Will the Minister of TRIBAL AFFAIRS be pleased to State:

- (a) whether adequate steps have been taken to protect and preserve tribals and tribal groups, especially in the Andaman and Nicobar Islands and if so, the details thereof;
- (b) whether there has been any instance or report of oppression, ill-treatment of Jarawas and other native tribes in the said Islands during the last three years and the current year;
- (c) if so, the details thereof along with the action taken against the offenders;
- (d) whether the Government has any plan/scheme to provide safe environment for the tribals in Andaman and Nicobar Islands and also ensure that they are treated with dignity; and
- (e) if so, the details thereof and the other steps taken/being taken in this regard?

ANSWER

MINISTER OF TRIBAL AFFAIRS
(SHRI JUAL ORAM)

- (a) to (e) : A statement is laid on the table of the House.

STATEMENT WITH REFERENCE TO LOK SABHA STARRED QUESTION NO. 7 FOR 25-4-2016 REGARDING ILL-TREATMENT WITH JARAWAS BY DR. SANJAY JAISWAL.

(a) : Yes Madam. Andaman and Nicobar (A&N) Islands (Protection of Aboriginal Tribes) Regulation, 1956; Scheduled Castes and Scheduled Tribes (Prevention of Atrocity) Act, 1989 (and Amendment Act, 2015) are some of the regulations/statutes for safety and protection of Scheduled Tribes (STs) in Andaman and Nicobar Islands. Policy on Jarawa tribe of Andaman Island, 2004 and Policy on Shom Pens tribe of Great Nicobar Island, 2015 are also implemented for protection and welfare of Jarawas and Shom Pens tribes respectively, which are classified as Particularly Vulnerable Tribal Groups (PVTGs).

Andaman AdimJanjatiVikasSamiti (AAJVS) functions under the Societies Registration Act, 1860 by A&N Administration to:

- i. protect and preserve Particularly Vulnerable Tribal Groups (PVTGs),
- ii. promote social, economic and cultural interests of PVTGs,
- iii. conduct research studies to identify specific issues of PVTGs and formulate policies and programmes, and
- iv. Protect health and prevent extinction of PVTGs.

(b): Yes Madam.

(c): A&N Administration has reported 14 cases of ill treatment of Jarawas and other native tribes in islands during last three years and current year under SCs and STs (Prevention of Atrocities) Act 1989 and Protection of Aboriginal Tribes Regulation 1956 in A&N Islands. Year wise details are annexed.

(d) & (e): Jarawa Tribal Reserve has been created where entry of unauthorized persons has been banned. Traffic on Andaman Trunk Road has been regulated for ensuring protection and welfare of Jarawas. A&N Administration provides financial support to tribals for education and health facilities through AAJVS. Scholarships to ST students and implementing Tribal Sub-Plan as a part of UT Plan for socio-economic development of tribals are other measures.

A&N Administration has constituted A&N Tribal Research & Training Institute (ANTRI) for research for bringing out possible interventions for tribal development, ethnographic and other research studies, documentation of oral tradition and traditional knowledge. A tribal museum is also planned.

Annexure

Statement referred to in reply to Lok Sabha Starred Question No. 7 for 25.4.16 regarding Ill-treatment with Jarawas by Dr. Sanjay Jaiswal.

Year	Name of the tribes	No. of cases	Registered under Section of Act/ Regulation
2013	Nicobarese	01	354 IPC r.w.s (i) (xi) of SC & ST (POA), 1989
	Jarawas	Nil	--
2014	Nicobarese	03	3(1) (x) of SC & ST (POA), 1989 r.w.s 504/34 IPC 376 IPC, r.w.s. 3 (i) (xi) of SC & ST (POA), 1989 33/353/186/189 IPC r.w.s. 3 (x) SC/ST (POA), 1989
	Jarawas	04	365 IPC, r.w.s. 7/8 (2) (5) (6) PAT Regulation 1956 and 3(1) (xii) of SC & ST (POA), 1989 365 IPC, r.w.s. 7/8 (2) (5) (6) PAT Regulation 1956 and 3(1) (xii) of SC & ST (POA), 1989 7/8 PAT, 1956, 8(4)/8 (B) PAT amendment Regulation 2012 r.w.s 67 IT Act 2010, 3 (1) (V) SC/ST Act and 14 (A). Foreigners Amendment Act 2004, r.w.s Para 3 of FRA Order 1963 3(1) (i) of SC & ST (POA), 1989
2015	Nicobarese	01	186/189 IPC r.w.s. 3 (1)(x) of SC/ST (POA) Act 1989
	Jarawas	03	3(1) (i) of SC & ST (POA), 1989 r.w.s. 504 IPC 3(v) of SC/ST (POA) 1989 r.w.s. 7/8 of PAT Regulation 1956 302/109/376(2) (j)(n) IPC r.w.s. 3(2)(v) of SC/ST (POA) 1989 and 8(6) of PAT Amendment 2012
2016 (upto 31.3.16)	A case has been registered 376(n) IPC r.w.s. 3(2) (V) of SC/ST (POA) 1989 and being investigated.		
	Jarawas	1	7/8 (2)PAT, 1956, r.w.s 3(1) (I) (v) of Sc/ST (POA) 1989